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PART III

Regulations, Orders, Notifications, Rules, etc., issued by the Governor
and by Heads of Departments

HOME DEPARTMENT

NOTIFICATION

The 21st December 1942

No. 6031-A.R.P.—In exercise of the power conferred by rule 51 of the Defence (India) Rules, the Governor of Orissa is pleased to direct that the following amendments shall be made in the Orissa Air Raid Precaution Order, 1942, namely:—

- (i) In rule 9 of the said Order after the words "or all persons" the words "or any animals or property or any specified class of animals or property" shall be inserted.

- (ii) To the notifications mentioned under the said rule the following shall be added, namely:—

"Notification No. 5457-A.R.P., dated the 21st November 1942, published in the *Orissa Gazette*, dated the 27th November 1942."

By order of the Governor

B. N. MULLIK

Deputy Secretary to Government

REVENUE DEPARTMENT

NOTIFICATIONS

The 15th December 1942

No. 2350—IIW-38/42-R.(C).—It is hereby certified under rule 7 of the Rules issued by the Government of India in their Resolution No. 7552-7581-121, dated the 15th September 1913, for the grant by Provincial Governments of prospecting licences and mining leases in British India, that Sri Bholanath Behera, village Arda, police-station Laikera in the district of Sambalpur, is approved by the Government of Orissa as an applicant for prospecting licences and mining leases for lime-stone, dolomite, manganese and graphite in the district of Sambalpur only. This certificate of approval will remain in force up to the midnight of 31st December 1943.

The 19th December 1942

No. 2400-R.—Whereas it appears to the Government that the land specified in the schedule below and situated in the Rayaghada village, Rayaghada taluk, Koraput district, is needed for a public purpose, to wit, for extension of the Rayaghada police-station compound notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4(1) of the Land Acquisition Act I of 1894 as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor of Orissa hereby authorizes the Special Assistant Agent, Rayaghada, his staff and workmen to exercise the powers conferred by section 4(2) of the Act. Under section 3(c) of the same Act, the Governor of Orissa appoints the Special Assistant Agent, Rayaghada, to perform the functions of a Collector under section 5-A of the Act.

SCHEDULE

District—Koraput

Taluk—Rayaghada

Village—Rayaghada

Description of land, wet, dry, inam or poramboke, with survey or paimash No.—Waste, fit for house sites.

Name of owner or occupier—Union Board, Rayaghada.

Boundaries of the land required to be taken up—

North—Police site

East—P. C. P. road

South—Back-yard of Relivalasa Suryanarayana Duda, Ramaswamy Naidu; Pappu Jagannadham and Krishnamurthy, Duda Ramaswamy Naidu, Remula Jaggayya, Palli Veranna, Chendrapudi, Gururuler, Badingi Appamma, Palli Ammannanna and S. Satyanarayana Pantulu.

West—Union road

Approximate extent to be taken up—0.20 cents

Whether waste or arable—Waste

The 19th December 1942

No. 2401—La-66-R.—In exercise of the powers conferred under section 17 (b) (ii) of the Madras Survey and Boundaries Act, 1923 (Madras Act VIII

of 1923), the Governor of Orissa hereby directs the survey, under the provisions of the said Act, of the land described below required for construction of diversion of a road in village Battisipur in taluk Parlakimedi in Ganjam district:—

SCHEDULE

District	Taluk	Village	Description of land, wet or dry, inam or poramboke, with survey or paimash number	Name of owner or occupier	Boundaries of the land to be taken up—				Approximate extent to be taken up	Whether waste or arable
					North	East	South	West		
1	2	3	4	5	6	7	8	9	10	11
Ganjam	Parlakimedi	Battisipur	1. Pre-settled whole inam village part of unsurveyed block covered by T. D. No. 346 dry plot No. 1.	Vasi Suryanarayana Naidu and Dabiru Jagannatha Patnaik.	Dry land of V. Suryanarayana and D. Jagannatha Patnaik.	Old road leading to Rayaghada.	Dry land of V. Suryanarayana and D. Jagannatha Patnaik.	Rainfed lands of Londa Adinarayana, Londa Boddu and Polu.	0.23	Arable
			2. Rfd. plot No. 2	Londa Adinarayana	Land of Londa Adinarayana.	Dry land of Vasi Suryanarayana Naidu and D. Jagannatha Patnaik.	Rainfed land of Londa Boddu and Polu.	Wet land of Londa Adinarayana.	0.02	Do.
			3. Rfd. plot No. 3 ...	Londa Boddu and Polu.	Rainfed land of Londa Adinarayana.	Do. ...	Do. ...	Do. ...	0.07	Do.
			4. Wet plot No. 4 ...	Londa Adinarayana	Rainfed land of Londa Boddu and Polu.	Land of Londa Boddu and Polu.	Wet do. ...	Do. ...	0.11	Do.
			5. Wet plot No. 5 ...	Londa Boddu and Polu.	Land of Londa Adinarayana.	Land of Londa Boddu and Polu.	Land of Nandola Kurmanna.	Wet land of Londa Boddu and Polu.	0.22	Do.
			6. Do. No. 6 ...	Nandala Kurmanna	Land of Londa Boddu and Polu.	Wet land of Nandala Kurmanna.	Land of Londa Chinnodu.	Wet land of Nandala Kurmanna.	0.11	Do.
			7. Plot No. 7 ...	Londa Chinnodu ...	Land of Nandala Kurmanna.	Wet land of Londa Chinnodu.	Sri Sri Bahubalendra Laxmipati Rai, Sannantha Chandra Sekara Rai, Sannantha Syamo Sunder Rai, Samantho Saramoni Devi are present enjoyers.	Wet land of Londa Chinnodu.	0.10	Do.
			8. Wet plot No. 8	Londa Valsa occupier absent, Sri Sri Bahubalendra Laxmipati Rai, Samantho Chendro Sekara Rai, Samantho Syamo Sunder Rai, Samantho Saramoni Devi are present enjoyers.	Land of Londa Chinnodu.	Land of Bahubalendra Laxmipati Rai Samantho, etc.	Land of Londa Simmanna.	Land of Laxmipati Rai Samantho, etc.	0.11	Do.
			9. Do. No. 9	Londa Simmanna ...	Sri Bahubalendra Laxmipati Samantho, etc.	Wet land of Londa Simmanna.	Land of Londa Boddanna and Londa Linganna.	Wet land of Londa Simmanna.	0.23	Do.
			10. Do. No. 10	Londa Boddanna and Londa Linganna.	Land of Londa Simmanna.	Wet land of Londa Boddanna and Linganna.	Land of Sanku Narayana.	Wet land of Londa Boddanna and Linganna.	0.09	Do.
			11. Do. No. 11	Sanku Narayana ...	Land of Londa Boddanna and Londa Linganna.	Wet land of Sanku Narayana.	Wet land of Polaki Ganganna and Copanna.	Wet land of Sanku Narayana.	0.10	Do.
			12. Do. No. 12	Polaki Ganganna ...	Land of Sanku Narayana.	Land of Polaki Gopanna.	Land of Polaki Chinnababu, minor guardian Bhinnanna.	Wet land of Polaki Ganganna.	0.05	Do.

District	Taluk	Village	Description of land, wet or dry, inar or poramboke, with survey or palmah number	Name owner or occr	Boundaries of the land to be taken up—				Approximate extent to be taken up	Whether waste or arable			
					North	East	South	West					
1	2	3	4		6	7	8	9	10	11			
Ganjam	Parlakimedi	Bat'isipur	13. Wet plot No.13	Polaki Gima ...	Land of Sanku Narayana.	Wet land of Polaki G o p a mma.	Land of Polaki Chinna b a b u , minor guardian Bhima- nna.	Land of Polaki Gangamma.	Acres 0'01	Arable			
			14. Do. 14	Polaki Cababu, min oardian Bhiman	Land of Polaki Ga ng a m ma and Gopanna.	Wet land of Polaki Chinna- babu.	Land of Polaki Rama Rao and Bhimanna.	Wet land of Polaki Chinna- babu.	0'02	Do.			
			15. Do. 15	Polaki i Rao and l a k i Bhiman	Land of Polaki Chinna b a b u, minor.	Wet land of Polaki Rama Rao, etc.	Polaki Jagganna and P o l a k i Appanna.	Wet land of Polaki Rama R a o and Bhimanna.	0'10	Do.			
			16. Do. 16	Polaki Jana ...	Land of Polaki Ra ma Rao and Others.	Polaki Appanna	Polaki Mutyalu	Wet land of Polaki Jag- ganna.	0'02	Do.			
			17. Do. 17	Polaki Ana ...	Land of Polaki Rama Rao and Polaki Bhima- nna.	Wet land of Polaki Appanna.	Polaki Mutyalu and Appanna.	Polaki Jagganna	0'03	Do.			
			18. Do. 18	Polaki Mlu ...	Land of Polaki Jagganna and Appanna.	Wet land of Polaki Appanna.	Polaki Appanna	Wet land of Polaki Mutyalu.	0'05	Do.			
			19. Do. 19	Polaki Ana ...	Land of Polaki Appanna.	Land of P. Appanna.	Land of P. Appanna.	Land of Polaki Appanna.	0'01	Do.			
			20. Do. 20	Polaki Ana ...	Land of P. Appanna.	Wet land of P. Appanna.	Land of P. Appanna.	Land of P. Mutyalu, P. Appanna and P. Jagganna.	0'07	Do.			
			21. Do. 21	P. Apps ...	Land of P. Mutyalu.	Land of P. Appanna.	Land of P. Jagganna.	Wet land of Polaki Appanna.	0'01	Do.			
			22. Do. 22	P. Jagga ...	Land of P. Appanna.	Land of P. Appanna.	Land of P. Jagganna.	P. Appanna ..	0'05	Do.			
			23. Do. 23	2 P. Jagga ...	Land of P. Jagganna.	Land of P. Appanna.	Wet land of P. Jagganna.	Wet land of Jagganna.	0'07	Do.			
			24. Do. 24	24 P Appani ...	Land of P. Appanna.	Wetland of P. Appanna.	Land of P. Jagganna.	Land of P. Jagganna.	0'08	Do.			
			25. Do. 25	25 P Jaggan ...	Wet land of P. Appanna.	Wet land of Sithanna and Londa Chinnodu.	Vasi Laxmi Narayana.	Vas! Laxmi Na ra ya na's land.	0'03	Do.			
			26. Do. 26	V... x mi Narana	Land of Polaki Jagganna.	Land of Londa Sinkanna.	Wet land of V. Laxmi Narayana.	Land of V. Laxmi Naraya- na.	0'02	Do.			
			27. Do. 27	Lon channa Chitu	Wet land of L. Sithanna and Chinna- vadu.	Land of L. Sinkanna.	Land of L. Sinkanna.	Land of P. Jagganna.	0'07	Do.			
			28. Do. 28	Lontana ...	Dry land of Sinkanna and wet land of L. Sithanna.	Estate Bunga- low old road.	Land of L. Sinkarna.	Land of V. Laxmi Narayana.	0'31	Do.			
												2'51	
			N.B.—(i) The melvinterests of the lands vest with the inamdars Sri Bahubalendra Laxmipati Rai SamonthChandro Sekhara Rai Samontho, Sri Syamo Sunder Rai Samontho and Srimali Sariamorjoint owners, and with										
			(ii) The Maharheb of Parlakimedi.										

The 19th December 1942

No. 2402—La-78-R.—In exercise of the powers conferred under section 17 (b) (ii) of the Madras Survey and Boundaries Act, 1923 (Madras Act VIII of 1923),

the Governor of Orissa hereby directs the survey under the provisions of the said Act, of the lands described below required for the construction of a village road in the village of Narayanpur (whole inam) in Aska taluk of the Ganjam district :—

SCHEDULE

District	Taluk	Village	Description of land	Name of owner or occupier	Boundaries				Approximate extent of land to be taken up	Whether waste or arable
					North	East	South	West		
1	2	3	4	5	6	7	8	9	10	11
Ganjam	Aska	Narayanpur	Whole inam dry	Lingaraj Tiadi	Land of Lingaraj Tiadi and Mandilika Rama Subba Rao.	Land of Lingaraj Tiadi.	Lands of Ihoro Sahu, Frisho Sahu and Magata Sahu of Bajrokote.	Land of Lingaraj Tiadi.	0'65	Arable
			Ditto	Mandilika Rama Subba Rao.	Lands of Mandilika Rama Subba Rao and Lingam Raghava Rao.	Lands of Mandilika Rama Subba Rao.	Land of Lingaraj Tiadi.	Land of Mandilika Rama Subba Rao.	1'10	Do.
			Ditto	Lingam Raghava Rao	587/4 part and 587/7 of Pandiopathoro.	Land of Lingam Raghava Rao.	Land of Mandilika Rama Subba Rao.	Land of Lingam Raghava Rao.	0'67	Do.
			Ditto	Ditto	587/11 part of Pandiopathoro.	Ditto	Land of Lingam Raghava Rao.	587/7 part of Pandiopathoro.	0'04	Do.
								Total	3'86	

The 19th December 1942

No. 2403—La-78-R.—In exercise of the powers conferred under section 17 (b) (ii) of the Madras Survey and Boundaries Act, 1923 (Madras Act VIII of 1923),

the Governor of Orissa hereby directs the survey, under the provisions of the said Act, of the lands described below required for the construction of a village road in the village of Bajrakote (whole inam) in Aska taluk of the Ganjam district :—

SCHEDULE

District	Taluk	Village	Description of land	Name of the owner or occupier	Boundaries				Approximate extent of land to be taken up	Whether waste or arable.
					North	East	South	West		
1	2	3	4	5	6	7	8	9	10	11
Ganjam	Aska	Bajrakote	Whole inam dry	Agadhu Bhato	Lands of Panu Naiko and Hadu Naiko.	Lands of Narasinga Mahaswaro, Boiragi Mahaswaro, and Ramachandra Mahaswaro part, Hadu Naiko part and Agadhu Bhato.	S. No. 768 part, of Bhetnoyi.	Land of Agadhu Bhato and 1768 part of Bhetnoyi.	1'37	Waste.
			Ditto	Hadu Naiko	Land of Narasinga Mahaswaro, Boiragi Mahaswaro and Ramachandra Mahaswaro.	Land of Hadu Naiko.	Land of Agadhu Bhato.	Land of Agadhu Bhato.	0'12	Arable.
			Ditto	1. Narasinga Mahaswaro. 2. Boiragi Mahaswaro 3. Ramachandra Mahaswaro.	Lands of Panu Naiko and Bharato Sahu.	Land of Narasinga Mahaswaro, Boiragi Mahaswaro and Ramachandra Mahaswaro.	Land of Hadu Naiko and Agadhu Bhato.	Land of Agadhu Bhato.	0'09	Waste.
			Ditto	Bharato Sahu	Land of Barajo Naiko.	Land of Bharato Sahu.	Land of Narasinga Mahaswaro, Boiragi Mahaswaro, and Ramachandra Mahaswaro.	Land of Panu Naiko.	0'08	Arable.

District	Taluk	Village	Description of the land	Name of owner and occupier	Boundaries—				Approximate extent to be taken up.	Whether waste or arable
					North	East	South	West		
1	2	3	4	5	6	7	8	9	10	11
Ganjam	Aska	Bajrakote	Whole inam dry...	Panu Naiko...	Land of Barajo Naiko.	Land of Bharato Sahu.	Land of Agadhu Bhato and Narasinga Mahaswaro, Boiragi Mahaswaro and Ramachandra Mahaswaro.	Land of Panu Naiko	0'16	Arable.
			Ditto	Barajo Naiko	Land of Jodu Naiko.	Land of Barajo Naiko.	Land of Panu Naiko and Bharato Sahu.	Land of Barajo Naiko.	0'10	Do.
			Ditto	Jodu Naiko...	Land of Ulla Goudo.	Land of Jodu Naiko.	Land of Borojo Naiko.	Land of Jodu Naiko.	0'09	Do.
			Ditto	Ulla Goudo...	Land of Agadhu Bhato.	Land of Ulla Goudo.	Land of Jodu Naiko.	Land of Ulla Goudo.	0'08	Do.
			Ditto	Agadhu Bhato	Land of Bharato Goudo.	Land of Agadhu Bhato.	Land of Ulla Goudo.	Land of Agadhu Bhato.	0'11	Do.
			Ditto	Bharato Goudo	Land of Padia Naiko.	Land of Bharato Goudo.	Land of Agadhu Bhato.	Land of Bharato Goudo.	0'11	Do.
			Ditto	Padia Naiko	Land of Dandia Naiko.	Land of Padia Naiko.	Land of Bharato Goudo.	Land of Padia Naiko.	0'09	Do.
			Ditto	Dandia Naiko	Land of Syamo Naiko.	Land of Dandia Naiko.	Land of Padia Naiko.	Land of Dandia Naiko.	0'08	Do.
			Ditto	Syamo Naiko	Land of Panu Naiko.	Land of Syamo Naiko.	Land of Dandia Naiko.	Land of Syamo Naiko.	0'07	Do.
			Ditto	Panu Naiko	Land of Bharato Sahu, Krishna Sahu and Magata Sahu.	Land of Panu Naiko.	Land of Syamo Naiko.	Land of Panu Naiko.	0'09	Do.
			Ditto	1. Bharato Sahu 2. Krishna Sahu. 3. Magata Sahu.	Land of Lingaraj Thadi of Narayanpur.	Land of Bharato Sahu, Krishna Sahu and Magata Sahu.	Land of Panu Naiko.	Land of Bharato Sahu, Krishna Sahu and Magata Sahu.	0'26	Do.
									Total ...	2'33

N.B.—Inamdar Melveramdar Sri Jaganadah of Puri.

The archaks are—

1. Narasinga Mahaswaro.
2. Boiragi Mahaswaro.
3. Ramachandra Mahaswaro.

By order of the Governor

F. E. A. TAYLOR

Secretary to Government

DEVELOPMENT DEPARTMENT.

NOTIFICATION

The 19th December 1942

No. 2729-D.P.C.—In exercise of the powers conferred by clause (a) of sub-rule (2) of rule 81 of the Defence of India Rules, the Governor of Orissa is pleased to order that, with effect from the 1st January

1943, no person shall remove any salt by road, rail, river or sea from any place within the limits of the Province of Orissa to any place outside the limits thereof except under a permit granted by the Price Controller, Orissa.

By order of the Governor

F. E. A. TAYLOR

Secretary to Government